

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 21901/2019

(Arising out of impugned final judgment and order dated 20-05-2019 in SB No. 29803/2017 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

SARDAR KHAN

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(FOR ADMISSION and IA No.139368/2019-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 23-09-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE R. BANUMATHI
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s) Mr. Abhigyan Choudhury, Adv.
Mr. Farrukh Khan, Adv.
Ms. Rukhsana Choudhury, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

In view of letter circulated on behalf of the petitioner(s),
list the matter after two weeks.

(MAHABIR SINGH)
COURT MASTER

(PARVEEN KUMARI PASRICHA)
BRANCH OFFICER